Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

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The Meeting No.25/AM-18 for the licensing year 2017-18 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 15.03.2018 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri J.D. Giri, Vice President	AEPC
3.	Shri Nand Lal, Consultant	DIPP
4.	Shri Ram Asrey Lal, Sr. General Manager	AT&DC
5.	Shri S.K. Mohapatra, DDG	DGFT
6.	Shri Vinod Kumar Kashyap, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.24/AM-17 held on 01.03.2018 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.25/AM-18 dated 15.03.2018 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 25/84-ALC3/2017 **MEETING DATE** : 15.03.2018

1	**Case No.:32/25/84-ALC3/2017**	Party Name:JAYAKUMARAN EXPORTS,	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Approved**
	HQ File :01/84/050/00384/AM18/	RLA File :32/21/040/00005/AM17/	Lic.No/Date:3210077869 18.04.2016	
	Decision : Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and Committee decided to ratify the norms in respect of the above Advance Authorisation as applied for as per CAD. GSM should match in import and export. RA may take suitable consequential action subject to other usual condition.			

2	**Case No.:21/12/84-ALC3/2016**	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00212/AM17/	RLA File :35/24/040/00025/AM17/	Lic.No/Date:3510045009 17.08.2016	Defer Date: 12.04.2018
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Representative O/o fo TC Mumbai has informed that they are finalizing cases and comments will be sent shortly. Committee decided to send a reminder to TC, Mumbai for comments. The case stands deferred for re-listing on 12.04.2018.			

3	**Case No.:29/20/84-ALC3/2016**	Party Name:AMRITT INDIA ASSOCIATES PRIVATE LIMITED	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File	RLA File	Lic.No/Date:0510399970	Defer Date:

:01/84/050/00372/AM17/	:05/23/040/00090/AM17/	03.10.2016	12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to allow personal hearing to firm with direction to bring 12'x12" sample of the carpet alongwith calculation details for finalization of the case. The case stands deferred for re-listing on 15.02.2018.

4	**Case No.:62/20/84-ALC3/2016**	Party Name:CONNOISSEUR FASHIONS	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00405/AM17/	RLA File :04/24/040/00114/AM17/	Lic.No/Date:0410162348 05.10.2016	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Representative O/o TC Mumbai has informed that they are finalizing cases and comments will be sent shortly. Committee decided to await comments of TC, Mumbai. The case stands deferred for re-listing on 12.04.2018.

5	**Case No.:22/20/84-ALC3/2016**	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Approved**
	HQ File :01/84/050/00365/AM17/	RLA File :05/24/040/00348/AM17/	Lic.No/Date:0510400240 24.10.2016	

Decision : Committee considered the case as per agenda along with other relevant papers and heard the representative during the hearing. After due deliberation, Committee decided to ratify the norms in respect of the above Advance Authorisation as applied for as per CAD for Style No.78620. GSM should match in import and export.
RA may take suitable consequential action subject to other usual condition.

6	**Case No.:36/20/84-ALC3/2016**	Party Name:ARVIND LIMITED	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00379/AM17/	RLA File :08/24/040/00297/AM17/	Lic.No/Date:0810138963 25.10.2016	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Representative O/o TC Mumbai has informed that they are finalizing cases and comments will be sent shortly. Committee decided to await comments of TC, Mumbai. The case stands deferred for re-listing on 12.04.2018.

7	**Case No.:23/22/84-ALC3/2016**	Party Name:FRONTIER PROTECTIVEWEAR PRIVATE LIMITED	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00429/AM17/	RLA File :02/24/040/00148/AM17/	Lic.No/Date:0210207131 11.11.2016	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Representative O/o TC Mumbai has informed that they are finalizing cases and comments will be sent shortly. Committee decided to await comments of TC, Mumbai. The case stands deferred for re-listing on 12.04.2018.

8	**Case No.:29/22/84-ALC3/2016**	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00435/AM17/	RLA File :02/24/040/00164/AM17/	Lic.No/Date:0210207157 25.11.2016	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Representative O/o TC Mumbai has informed that they are finalizing cases and comments will be sent shortly. Committee decided to await comments of TC, Mumbai. The case stands deferred for re-listing on 12.04.2018.

9	**Case No.:22/22/84-ALC3/2016**	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00428/AM17/	RLA File :02/24/040/00168/AM17/	Lic.No/Date:0210207159 30.11.2016	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Representative O/o TC Mumbai has informed that they are finalizing cases and comments will be sent shortly. Committee decided to await comments of TC, Mumbai. The case stands deferred for re-listing on 12.04.2018.

10	**Case No.:51/20/84-ALC3/2016**	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00394/AM17/	RLA File :05/24/040/00412/AM17/	Lic.No/Date:0510400555 30.11.2016	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Representative O/o TC Mumbai has informed that they are finalizing cases and comments will be sent shortly. Committee decided to await comments of TC, Mumbai. The case stands deferred for re-listing on 12.04.2018.

11	**Case No.:54/20/84-ALC3/2016**	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00397/AM17/	RLA File :05/24/040/00404/AM17/	Lic.No/Date:0510400554 30.11.2016	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Representative O/o TC Mumbai has informed that they are finalizing cases and comments will be sent shortly. Committee decided to await comments of TC, Mumbai. The case stands deferred for re-listing on 12.04.2018.

12	**Case No.:18/22/84-ALC3/2016**	Party Name:RADIANT EXPORTS	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00424/AM17/	RLA File :05/24/040/00450/AM17/	Lic.No/Date:0510400715 13.12.2016	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Representative O/o TC Mumbai

has informed that they are finalizing cases and comments will be sent shortly. Committee decided to await comments of TC, Mumbai. The case stands deferred for re-listing on 12.04.2018.

13	**Case No.:26/22/84-ALC3/2016**	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00432/AM17/	RLA File :05/23/040/00454/AM17/	Lic.No/Date:0510400895 21.12.2016	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Representative O/o TC Mumbai has informed that they are finalizing cases and comments will be sent shortly. Committee decided to await comments of TC, Mumbai. The case stands deferred for re-listing on 12.04.2018.

14	**Case No.:10/22/84-ALC3/2016**	Party Name:RICHA & CO	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00416/AM17/	RLA File :05/24/040/00500/AM17/	Lic.No/Date:0510401095 05.01.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Representative O/o TC Mumbai has informed that they are finalizing cases and comments will be sent shortly. Committee decided to await comments of TC, Mumbai. The case stands deferred for re-listing on 12.04.2018.

15	**Case No.:15/1/84-ALC3/2017**	Party Name:SHOREWALA GLOBAL INDUSTRIES PVT.LTD.,(FORMERLY	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00532/AM17/	RLA File :05/24/040/00534/AM17/	Lic.No/Date:0510401395 27.01.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Representative O/o TC Mumbai has informed that they are finalizing cases and comments will be sent shortly. Committee decided to await comments of TC, Mumbai. The case stands deferred for re-listing on 12.04.2018.

16	**Case No.:2/3/84-ALC3/2017**	Party Name:CLASSIC BINDING INDUSTRIES	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00007/AM18/	RLA File :03/94/040/00995/AM17/	Lic.No/Date:0310810900 02.02.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 12.04.2018.

17	**Case No.:7/3/84-ALC3/2017**	Party Name:LAHOTI OVERSEAS LTD.	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00012/AM18/	RLA File :03/95/040/00878/AM17/	Lic.No/Date:0310811045 08.02.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Representative O/o TC Mumbai has informed that they are finalizing cases and comments will be sent shortly. Committee decided to await comments of TC, Mumbai. The case stands deferred for re-listing on 12.04.2018.

18	**Case No.:11/10/84-ALC3/2017**	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00114/AM18/	RLA File :05/24/040/00638/AM17/	Lic.No/Date:0510402032 21.03.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and Committee decided to allow the firm personal hearing to firm along with CAD/sample/Sketch, Measurement Chart of export product for finalization of the case. The case stands deferred for re-listing on 12.04.2018.

19	**Case No.:14/3/84-ALC3/2017**	Party Name:SHOREWALA GLOBAL INDUSTRIES PVT.LTD.,(FORMERLY	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00019/AM18/	RLA File :05/24/040/00669/AM17/	Lic.No/Date:0510402175 06.04.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Representative O/o TC Mumbai has informed that they are finalizing cases and comments will be sent shortly. Committee decided to await comments of TC, Mumbai. The case stands deferred for re-listing on 12.04.2018.

20	**Case No.:25/1/84-ALC3/2017**	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Closed**
	HQ File :01/84/050/00005/AM18/	RLA File :05/24/040/00007/AM18/	Lic.No/Date:0510402195 10.04.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and heard representative firm who informed that they have withdrawn the case. Accordingly, Committee decided to close the case.

21	**Case No.:23/8/84-ALC3/2017**	Party Name:PINNACLE CLOTHING CO	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Closed**
	HQ File :01/84/050/00090/AM18/	RLA File :05/24/040/00006/AM18/	Lic.No/Date:0510402194 10.04.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and heard representative firm who informed that they have withdrawn the case. Accordingly, Committee decided to close the case.

22	**Case No.:1/25/84-ALC3/2017**	Party Name:JNG FOOTWEAR (INDIA)	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:0510403012	Defer

:01/84/050/00353/AM18/	:05/23/040/00087/AM18/	02.06.2017	Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that case has been referred to DIPP for comments. Committee decided to await comments of DIPP and defer the case. The case stands deferred for re-listing on 12.04.2018.

	Case No.:20/11/84-ALC3/2017	Party Name:AVATAAR HOME FASHION PRIVATE LIMITED	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
23	HQ File :01/84/050/00139/AM18/	RLA File :32/24/040/00009/AM18/	Lic.No/Date:3210078215 04.07.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Representative O/o TC Mumbai has informed that they are finalizing cases and comments will be sent shortly. Committee decided to await comments of TC, Mumbai. The case stands deferred for re-listing on 12.04.2018.

	Case No.:17/11/84-ALC3/2017	Party Name:RADIANT EXPORTS	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
24	HQ File :01/84/050/00136/AM18/	RLA File :05/24/040/00162/AM18/	Lic.No/Date:0510403360 07.07.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Representative O/o TC Mumbai has informed that they are finalizing cases and comments will be sent shortly. Committee decided to await comments of TC, Mumbai. The case stands deferred for re-listing on 12.04.2018.

	Case No.:16/11/84-ALC3/2017	Party Name:PEE EMPRO EXPORTS (P) LTD	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
25	HQ File :01/84/050/00135/AM18/	RLA File :05/24/040/00174/AM18/	Lic.No/Date:0510403417 18.07.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Representative O/o TC Mumbai has informed that they are finalizing cases and comments will be sent shortly. Committee decided to await comments of TC, Mumbai. The case stands deferred for re-listing on 12.04.2018.

	Case No.:15/11/84-ALC3/2017	Party Name:PEE EMPRO EXPORTS P LTD	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
26	HQ File :01/84/050/00134/AM18/	RLA File :05/24/040/00182/AM18/	Lic.No/Date:0510403457 20.07.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Representative O/o TC Mumbai has informed that they are finalizing cases and comments will be sent shortly. Committee decided to await comments of TC, Mumbai. The case stands deferred for re-listing on 12.04.2018.

27	**Case No.:12/11/84-ALC3/2017**	Party Name:LOYAL TEXTILE	Meet No/Date:25/84-	**Status :**

		MILLS LTD	ALC3/2017 15.03.2018	**Deferred**
	HQ File :01/84/050/00131/AM18/	RLA File :35/24/040/00013/AM18/	Lic.No/Date:3510045206 25.07.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Representative O/o TC Mumbai has informed that they are finalizing cases and comments will be sent shortly. Committee decided to await comments of TC, Mumbai. The case stands deferred for re-listing on 12.04.2018.

	Case No.:11/11/84-ALC3/2017	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
28	HQ File :01/84/050/00130/AM18/	RLA File :02/24/040/00078/AM18/	Lic.No/Date:0210207776 01.08.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Representative O/o TC Mumbai has informed that they are finalizing cases and comments will be sent shortly. Committee decided to await comments of TC, Mumbai. The case stands deferred for re-listing on 12.04.2018.

	Case No.:13/13/84-ALC3/2017	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
29	HQ File :01/84/050/00163/AM18/	RLA File :05/24/040/00191/AM18/	Lic.No/Date:0510403553 01.08.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that case needs further examination. The case stands deferred for re-listing on 12.04.2018.

	Case No.:3/17/84-ALC3/2017	Party Name:AYM SYNTEX LTD.	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
28	HQ File :01/84/050/00167/AM18/	RLA File :03/94/040/00375/AM18/	Lic.No/Date:0310814967 01.08.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Representative O/o TC Mumbai has informed that they are finalizing cases and comments will be sent shortly. Committee decided to await comments of TC, Mumbai. The case stands deferred for re-listing on 12.04.2018.

	Case No.:49/17/84-ALC3/2017	Party Name:SRF LIMITED	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Approved**
31	HQ File :01/84/050/00213/AM18/	RLA File :04/24/040/00087/AM18/	Lic.No/Date:0410163421 10.08.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms taking clue from SION A-2821 and A-2398 as under :

Export product	Export Quantity	Import Item	Quantity (in Kg)

Dipped Polyester Tyre Cord Fabric	300000.00Kg	Polyester chips for industrial yarn	315000.00
		Nylon Cotton Weft	315
		V.P. Latex	19500
		Spin Finish Oil	2700
		Gril Bond	1500

RA may take suitable consequential action subject to other usual condition.

	Case No.:10/13/84-ALC3/2017	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
32	HQ File :01/84/050/00160/AM18/	RLA File :05/23/040/00184/AM18/	Lic.No/Date:0510403666 11.08.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was allowed personal hearing, however, their technical person was unable to attend the hearing due to illness as informed by the representative attended the hearing. Committee decided to postpone the hearing for next meeting. The case stands deferred for re-listing on 12.04.2018.

	Case No.:5/13/84-ALC3/2017	Party Name:MODA COCKTAIL	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
33	HQ File :01/84/050/00155/AM18/	RLA File :05/24/040/00213/AM18/	Lic.No/Date:0510403696 17.08.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish the laymarker of export product and sample of the export product for examination of the case. Committee decided to send a reminder to firm. The case stands deferred for re-listing on 12.04.2018.

	Case No.:3/13/84-ALC3/2017	Party Name:GEO SOURCE	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Approved**
	HQ File :01/84/050/00153/AM18/	RLA File :08/24/040/00126/AM18/	Lic.No/Date:0810140812 21.08.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above AA on repeat basis with AA No.0810139908 dated 15.03.2017 as under :

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Export product	**Export Quantity**	**Import Item**	**Quantity (in Kg)**
Non Woven Needle Punch fabric made from PP Staple Fibre (70 to 150 GSM)	24.696 MT	Polypropylene Staple Fibre	25.200MT
Non Woven Needle Punch fabric made from PP Staple Fibre (above150 GSM)	16.464 MT	Polypropylene Staple Fibre	16.800MT

RA may take suitable consequential action subject to other usual condition.

35	**Case No.:1/13/84-ALC3/2017**	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00151/AM18/	RLA File :35/24/040/00015/AM18/	Lic.No/Date:3510045214 23.08.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Representative O/o TC Mumbai has informed that they are finalizing cases and comments will be sent shortly. Committee decided to await comments of TC, Mumbai. The case stands deferred for re-listing on 12.04.2018.

36	**Case No.:16/17/84-ALC3/2017**	Party Name:ALPINE APPARELS PVT.LTD.	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Approved**
	HQ File :01/84/050/00180/AM18/	RLA File :05/23/040/00199/AM18/	Lic.No/Date:0510403770 23.08.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above AA as per DIPP comments vide F.No.7/325/2017-TSW dated 17.01.2018 as under :

Export product	**Export Quantity**	**Import Item**	**Quantity approved**
Fabric Hand Bags (consisting of any combination fabric panels, Fabric components, Leather Panel, Leather components with or without shoulder strap and / or handles.	25000 number	Item No. 1 to 5	Actual +/- 5%
		Item No.6 to 43	Actual +/- 1%
		Item No. 44 to 53	As per packing policy

RA may take suitable consequential action subject to other usual condition.

37	**Case No.:11/17/84-ALC3/2017**	Party Name:GLOBAL MODE AND ACCESSORIES PVT. LTD.	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00175/AM18/	RLA File :05/23/040/00215/AM18/	Lic.No/Date:0510403806 25.08.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to furnish CAD and measurement chart of the export product for examination of the case. Committee decided to await reply of the firm and defer the case. The case stands deferred for re-listing on 12.04.2018.

38	**Case No.:23/19/84-ALC3/2017**	Party Name:UNICARE FIRE SAFETY (INDIA) P. LTD.	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00236/AM18/	RLA File :05/24/040/00236/AM18/	Lic.No/Date:0510403834 29.08.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted

that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 12.04.2018.

	Case No.:8/17/84-ALC3/2017	Party Name:PREMIER FINE LINENS PRIVATE LIMITED,	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
39	HQ File :01/84/050/00172/AM18/	RLA File :32/24/040/00018/AM18/	Lic.No/Date:3210078248 08.09.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to furnish the details of wastage an process justification for higher wastage for examination of the case. Committee decided to await reply of the firm and defer the case. The case stands deferred for re-listing on 12.04.2018.

	Case No.:15/17/84-ALC3/2017	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
40	HQ File :01/84/050/00179/AM18/	RLA File :05/23/040/00228/AM18/	Lic.No/Date:0510403977 08.09.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 12.04.2018.

	Case No.:7/17/84-ALC3/2017	Party Name:ARVIND LIMITED	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
41	HQ File :01/84/050/00171/AM18/	RLA File :08/24/040/00165/AM18/	Lic.No/Date:0810140904 12.09.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to furnish the details of wastage matching import and export for examination of the case. Committee decided to await reply of the firm and defer the case. The case stands deferred for re-listing on 12.04.2018.

	Case No.:33/17/84-ALC3/2017	Party Name:MICROFIBER CORP.PRIVATE LIMITED	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
42	HQ File :01/84/050/00197/AM18/	RLA File :03/95/040/00486/AM18/	Lic.No/Date:0310815786 15.09.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to furnish the details of wastage matching import and export for examination of the case. Committee decided to await reply of the firm and defer the case. The case stands deferred for re-listing on 12.04.2018.

43	**Case No.:44/17/84-ALC3/2017**	Party Name:SHAMIMSONS INTERNATIONAL	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00208/AM18/	RLA File :06/24/040/00029/AM18/	Lic.No/Date:0610038707 04.10.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to furnish CAD of the export product for examination of the case. Committee decided to await reply of the firm and defer the case. The case stands deferred for re-listing on 12.04.2018.

44	**Case No.:45/17/84-ALC3/2017**	Party Name:UVIRAJ GLOBAL PRIVATE LIMITED	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00209/AM18/	RLA File :06/24/040/00028/AM18/	Lic.No/Date:0610038706 04.10.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to furnish the details of stagewise wastage for examination of the case. Committee decided to await reply of the firm and defer the case. The case stands deferred for re-listing on 12.04.2018.

45	**Case No.:29/17/84-ALC3/2017**	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00193/AM18/	RLA File :05/24/040/00298/AM18/	Lic.No/Date:0510404224 09.10.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to furnish the CAD for examination of the case. Committee decided to await reply of the firm and defer the case. The case stands deferred for re-listing on 12.04.2018.

46	**Case No.:18/17/84-ALC3/2017**	Party Name:ARVIND LIMITED	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00182/AM18/	RLA File :08/24/040/00186/AM18/	Lic.No/Date:0810141117 10.10.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to send application again to DIPP for their comments and defer the case. The case stands deferred for re-listing on 12.04.2018.

47	**Case No.:25/17/84-ALC3/2017**	Party Name:ARVIND LIMITED	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00189/AM18/	RLA File :08/24/040/00183/AM18/	Lic.No/Date:0810141116 10.10.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to send application again to DIPP for their comments and defer the case. The case stands deferred for re-listing on 12.04.2018.

48	**Case No.:5/25/84-ALC3/2017**	Party Name:H. R. FAB	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Approved**
	HQ File :01/84/050/00357/AM18/	RLA File :52/24/040/00034/AM18/	Lic.No/Date:5210042398 10.10.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above advance authorisation on repeat basis with AA No. 5210042520 dated 13.02.2018 approved in Meeting No. 24/AM18 dated 01.03.218 allowing the wastage of 5%. RA may take suitable consequential action subject to other usual condition.

49	**Case No.:48/17/84-ALC3/2017**	Party Name: G.R. CORPORATION	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00212/AM18/	RLA File :06/24/040/00030/AM18/	Lic.No/Date:0610038710 12.10.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 12.04.2018.

50	**Case No.:29/25/84-ALC3/2017**	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status: Deferred**
	HQ File :01/84/050/00381/AM18/	RLA File :05/24/040/00314/AM18/	Lic.No/Date:0510404311 16.10.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to examine the case. The case stands deferred for re-listing on 12.04.2018.

51	**Case No.:40/17/84-ALC3/2017**	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00204/AM18/	RLA File :02/24/040/00112/AM18/	Lic.No/Date:0210207900 18.10.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to furnish the CAD for examination of the case. Committee decided to await reply of the firm and defer the case. The case stands deferred for re-listing on 12.04.2018.

52	**Case No.:1/19/84-ALC3/2017**	Party Name:PALA DECOR PVT. LTD	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00214/AM18/	RLA File :05/24/040/00332/AM18/	Lic.No/Date:0510404407 30.10.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that hard copy of the application not received from CLA, Delhi. Committee decided to again ask CLA, Delhi to forward three set of application alognwith relevant documents for examination of the case. The case stands deferred for re-listing on 15.03.2018.

53	**Case No.:27/17/84-ALC3/2017**	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Closed**
	HQ File :01/84/050/00191/AM18/	RLA File :05/23/040/00288/AM18/	Lic.No/Date:0510404466 01.11.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm informed that buyer has cancelled the purchase order, hence Committee decided to withdraw the case from agenda. RA may take suitable consequential action subject to other usual condition.

	Case No.:28/17/84-ALC3/2017	Party Name:CONCEPT CLOTHING	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
54	HQ File :01/84/050/00192/AM18/	RLA File :05/23/040/00292/AM18/	Lic.No/Date:0510404484 02.11.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish the CAD of the export product for examination of the case. Firm has furnished the requested details and case is being examined. The case stands deferred for re-listing on 12.04.2018.

	Case No.:34/17/84-ALC3/2017	Party Name:MAGNOLIA MARTINIQUE CLOTHING P.LTD.	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Approved**
55	HQ File :01/84/050/00198/AM18/	RLA File :05/24/040/00344/AM18/	Lic.No/Date:0510404510 06.11.2017	

Decision : Committee considered the case as per agenda along with other relevant papers and heard the representative during the hearing. After due deliberation, Committee decided to ratify the norms in respect of the above Advance Authorisation as applied for as per CAD for Style No. KIMONO EMBR SWEAT and Style No.2587FO) . GSM should match in import and export.
RA may take suitable consequential action subject to other usual condition.

	Case No.:5/21/84-ALC3/2017	Party Name:GAURAV INTERNATIONAL	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Approved**
56	HQ File :01/84/050/00242/AM18/	RLA File :05/23/040/00300/AM18/	Lic.No/Date:0510404534 07.11.2017	

Decision : Committee considered the case as per agenda along with other relevant papers and heard the representative during the hearing. After due deliberation, Committee decided to ratify the norms in respect of the above Advance Authorisation as applied for as per CAD for Style No.WTP056561, WTP056562, WTP056263 and WTP117931, WTP117932, WTP117933 and WTP117934). GSM should match in import and export.
RA may take suitable consequential action subject to other usual condition.

	Case No.:7/19/84-ALC3/2017	Party Name:RICHA & CO	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Approved**
57	HQ File :01/84/050/00220/AM18/	RLA File :05/24/040/00349/AM18/	Lic.No/Date:0510404551 08.11.2017	

Decision : Committee considered the case as per agenda along with other relevant papers and heard the representative during the hearing. After due deliberation, Committee decided to ratify the norms in respect of the above Advance Authorisation as applied for as per CAD as under :

Sl. No.	Export Item Name.	Qty (in	Import Item Name.	Qty (in SQM)

		Number)		
1	LADIES TROUSER MADE OF 100% POLYESTER DYED WOVEN FABRIC GSM 220+/-10% STYLE NO MA20012	570.000	100% POLYESTER DYED WOVEN FABRIC GSM 220+/-10%	2046.000
2	LADIES TROUSER MADE OF 100% POLYESTER PRINTED WOVEN FABRIC GSM 220+/-10% STYLE NO MA20013	900.000	100% POLYESTER PRINTED WOVEN FABRIC GSM 220+/-10%	3060.000
3	LADIES TOP MADE OF 100% COTTON DYED WOVEN FABRIC GSM 107+/-10% STYLE NO 181075648 , 181075648P, 181075648W , 181075648X	11670.000	100% COTTON DYED WOVEN FABRIC GSM 107+/-10%	23340.000
4	LADIES BLOUSE MADE OF 100% COTTON YARN DYED WOVEN FABRIC GSM 95+/-10% STYLE NO 181075251W , 181075251X	2010.000	100% COTTON YARN DYED WOVEN FABRIC GSM 95+/-10%	6935.000
5	LADIES BLOUSE MADE OF 100% RAYON PRINTED WOVEN FABRIC GSM 130+/-10% STYLE NO 9BB728W242 , 9EB728W242	1200.000	100% RAYON PRINTED WOVEN FABRIC GSM 130+/-10%	4440.000
6	LADIES BLOUSE MADE OF 100% COTTON PRINTED WOVEN FABRIC GSM 75+/-10% STYLE NO 100008853M , 100008853P	2550.000	100% COTTON PRINTED WOVEN FABRIC GSM 75+/-10%	7319.000
7	LADIES BLOUSE MADE OF 100% COTTON PRINTED WOVEN FABRIC GSM 75+/-10% STYLE NO 100008853W	1020.000	100% COTTON PRINTED WOVEN FABRIC GSM 75+/-10%	3223.000
8	LADIES TOP MADE OF 100% COTTON YARN DYED WOVEN FABRIC GSM 100+/-10% STYLE NO RK380114MI	850.000	100% COTTON YARN DYED WOVEN FABRIC GSM 100+/-10%	2295.000
9	LADIES TOP MADE OF 100% POLYESTER DYED WOVEN FABRIC GSM 75+/-10%	1270.000	100% POLYESTER DYED WOVEN FABRIC GSM 75+/-	3010.000

	STYLE NO 9BB7392789 , 9EB7392789	10%	

GSM should match in import and export.
RA may take suitable consequential action subject to other usual condition.

58	**Case No.:22/19/84-ALC3/2017**	Party Name:OXFORD APPARELS,	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00235/AM18/	RLA File :32/24/040/00031/AM18/	Lic.No/Date:3210078294 09.11.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish the CAD of the export product for examination of the case. Firm has not furnished the requested details and case is being examined. The case stands deferred for re-listing on 12.04.2018.

59	**Case No.:3/21/84-ALC3/2017**	Party Name:ASHIM KAR & INDUSTRIES PVT. LTD.,	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00240/AM18/	RLA File :02/24/040/00127/AM18/	Lic.No/Date:0210207964 09.11.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 12.04.2018.

60	**Case No.:9/19/84-ALC3/2017**	Party Name:LAVIOSA INDIA PRIVATE LIMITED	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00222/AM18/	RLA File :08/24/040/00237/AM18/	Lic.No/Date:0810141299 10.11.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 12.04.2018.

61	**Case No.:15/19/84-ALC3/2017**	Party Name:RICHA & CO	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Approved**
	HQ File :01/84/050/00228/AM18/	RLA File :05/24/040/00359/AM18/	Lic.No/Date:0510404579 13.11.2017	

Decision : Committee considered the case as per agenda along with other relevant papers and heard the representative during the hearing. After due deliberation, Committee decided to ratify the norms in respect of the above Advance Authorisation as applied for as per CAD for Ladies Blouse Style No.100008864, Ladies Dress Style Nos.1P5279). GSM should match in import and export.
RA may take suitable consequential action subject to other usual condition.

62	**Case No.:11/19/84-**	Party Name:S.K. EXPORTS	Meet No/Date:25/84-	**Status :**

ALC3/2017		ALC3/2017 15.03.2018	**Deferred**
HQ File :01/84/050/00224/AM18/	RLA File :06/24/040/00037/AM18/	Lic.No/Date:0610038737 14.11.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case to examine. The case stands deferred for re-listing on 12.04.2018.

	Case No.:13/19/84-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
63	HQ File :01/84/050/00226/AM18/	RLA File :05/24/040/00350/AM18/	Lic.No/Date:0510404607 15.11.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish Style No. of the export product. The reply of the firm is awaited. Committee decided to defer the case. The case stands deferred for re-listing on 12.04.2018.

	Case No.:53/21/84-ALC3/2017	Party Name:ALOK INDUSTRIES LIMITED.	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Approved**
	HQ File :01/84/050/00290/AM18/	RLA File :03/94/040/00598/AM18/	Lic.No/Date:0310817072 15.11.2017	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms in respect of the above Advance Authorisation as per DIPP Comments vide F.No.7/35/2018-TSW dated 1203.2018 as under :.

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Item of Export	**Quantity (in Kgs)**	**Item of Import**	**Quantity(Kgs) approved for per unit export product**
Processed Woven Fabrics (made from 54% 1.7 DTX 38mm	40000.00	1. 1.7 DTX 38mm Modyacrylic Staple Fibre	0.59 Kgs
		2. Nylon Staple Fibre semidull 1.7 Dtex /38mm	0.55 Kgs
		3. Nylon Staple Fibre with white metal compound (antistatic) 2.2 Dtex / 38mm	0011 Kgs

RA may take suitable consequential action subject to other usual condition.

	Case No.:4/21/84-ALC3/2017	Party Name:HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
65	HQ File :01/84/050/00241/AM18/	RLA File :05/23/040/00311/AM18/	Lic.No/Date:0510404628 16.11.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 12.04.2018.

66	**Case No.:51/21/84-ALC3/2017**	Party Name:ASHAPURA	Meet No/Date:25/84-	**Status :**

		INTERNATIONAL LIMITED,	ALC3/2017 15.03.2018	**Deferred**
	HQ File :01/84/050/00288/AM18/	RLA File :03/94/040/00597/AM18/	Lic.No/Date:0310817119 16.11.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 12.04.2018.

	Case No.:58/21/84-ALC3/2017	Party Name:LUCKY INTERNATIONAL	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
67	HQ File :01/84/050/00295/AM18/	RLA File :03/95/040/00659/AM18/	Lic.No/Date:0310817122 17.11.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 12.04.2018.

	Case No.:52/21/84-ALC3/2017	Party Name:AYM SYNTEX LTD.	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
68	HQ File :01/84/050/00289/AM18/	RLA File :03/94/040/00646/AM18/	Lic.No/Date:0310817136 20.11.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 12.04.2018.

	Case No.:17/19/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Approved**
69	HQ File :01/84/050/00230/AM18/	RLA File :05/24/040/00379/AM18/	Lic.No/Date:0510404681 22.11.2017	

Decision : Committee considered the case as per agenda along with other relevant papers and heard the representative during the hearing. After due deliberation, Committee decided to ratify the norms in respect of the above Advance Authorisation as applied for as per CAD for Style No.34902. GSM should match in import and export.
RA may take suitable consequential action subject to other usual condition.

	Case No.:26/21/84-ALC3/2017	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
70	HQ File :01/84/050/00263/AM18/	RLA File :02/24/040/00136/AM18/	Lic.No/Date:0210208012 28.11.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to furnish the details of wastage matching import and export for examination of the case. Committee decided to await reply of the firm and defer the case. The case stands deferred for re-listing on 12.04.2018.

71	**Case No.:49/21/84-ALC3/2017**	Party Name:AYM SYNTEX LTD.	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00286/AM18/	RLA File :03/94/040/00684/AM18/	Lic.No/Date:0310817423 29.11.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 12.04.2018.

72	**Case No.:50/21/84-ALC3/2017**	Party Name:AYM SYNTEX LTD.	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00287/AM18/	RLA File :03/94/040/00683/AM18/	Lic.No/Date:0310817425 29.11.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to furnish the details of wastage matching import and export for examination of the case. Committee decided to await reply of the firm and defer the case. The case stands deferred for re-listing on 12.04.2018.

73	**Case No.:15/21/84-ALC3/2017**	Party Name:SITTARA WORKZ	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00252/AM18/	RLA File :02/24/040/00142/AM18/	Lic.No/Date:0210208033 06.12.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 12.04.2018.

74	**Case No.:48/21/84-ALC3/2017**	Party Name:BRIGHT CHOICE OVERSEAS	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00285/AM18/	RLA File :03/94/040/00720/AM18/	Lic.No/Date:0310817644 08.12.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 12.04.2018.

75	**Case No.:13/21/84-ALC3/2017**	Party Name:R N R INTERNATIONAL	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00250/AM18/	RLA File :05/24/040/00393/AM18/	Lic.No/Date:0510404790 08.12.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 12.04.2018.

76	**Case No.:6/21/84-ALC3/2017**	Party Name:HIGH	Meet No/Date:25/84-	**Status :**

		PERFORMANCE TEXTILES PRIVATE LIMITED	ALC3/2017 15.03.2018	**Deferred**
	HQ File :01/84/050/00243/AM18/	RLA File :05/23/040/00349/AM18/	Lic.No/Date:0510404841 11.12.2017	Defer Date: 12.04.2018
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 12.04.2018.			

	Case No.:17/21/84-ALC3/2017	Party Name:RADNIK EXPORTS	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Approved**
	HQ File :01/84/050/00254/AM18/	RLA File :05/24/040/00427/AM18/	Lic.No/Date:0510404853 11.12.2017	
77	**Decision :** Committee considered the case as per agenda along with other relevant papers and heard the representative during the hearing. After due deliberation, Committee decided to ratify the norms in respect of the above Advance Authorisation as applied for as per CAD for Ladies Dress- Style No.#P2CASANDRA DRESS. GSM should match in import and export. RA may take suitable consequential action subject to other usual condition.			

	Case No.:2/19/84-ALC3/2017	Party Name:HINDUSTAN APPAREL INDUSTRIES	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
78	HQ File :01/84/050/00215/AM18/	RLA File :03/94/040/00722/AM18/	Lic.No/Date:0310817721 12.12.2017	Defer Date: 12.04.2018
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Noida for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 12.04.2018.			

	Case No.:9/21/84-ALC3/2017	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Approved**
	HQ File :01/84/050/00246/AM18/	RLA File :05/24/040/00434/AM18/	Lic.No/Date:0510404886 12.12.2017	
79	**Decision :** Committee considered the case as per agenda along with other relevant papers and heard the representative firm in this case and decided to ratify the norms in respect of the above Advance Authorisation as applied for as per CAD for Style No.465693 and 465700-466359. GSM should match in import and export. RA may take suitable consequential action subject to other usual condition.			

	Case No.:44/21/84-ALC3/2017	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Closed**
80	HQ File :01/84/050/00281/AM18/	RLA File :05/23/040/00338/AM18/	Lic.No/Date:0510404879 12.12.2017	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm informed that buyer has cancelled the purchase order, hence Committee decided to withdraw the case from agenda. RA may take suitable consequential action subject to other usual condition			

81	**Case No.:59/21/84-ALC3/2017**	Party Name:FIBCORP POLYWEAVE PRIVATE LIMITED	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00296/AM18/	RLA File :13/24/040/00040/AM18/	Lic.No/Date:1310048811 14.12.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 12.04.2018.

82	**Case No.:47/21/84-ALC3/2017**	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00284/AM18/	RLA File :30/24/040/00034/AM18/	Lic.No/Date:3010104187 18.12.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 12.04.2018.

83	**Case No.:54/21/84-ALC3/2017**	Party Name:TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00291/AM18/	RLA File :03/95/040/00762/AM18/	Lic.No/Date:0310817853 18.12.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that DIPP has sought information following information vide their letter dated 08.03.2018 as under :

i. Stagewise wastage of raw material in manufacturing process clearly indicating process of chemical inputs (both imported & indigenous).

ii. Productin of export item vis-à-vis consumption of raw materials (both imported & indigenous) duly certified by chartered Accountant for the last here years.

iii.

Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 12.04.2018.

84	**Case No.:38/21/84-ALC3/2017**	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00275/AM18/	RLA File :02/24/040/00151/AM18/	Lic.No/Date:0210208067 20.12.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 12.04.2018.

85	**Case No.:2/21/84-ALC3/2017**	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00239/AM18/	RLA File :04/24/040/00184/AM18/	Lic.No/Date:0410163828 21.12.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted

that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 12.04.2018.

86	**Case No.:28/21/84-ALC3/2017**	Party Name:MADE BY INDIA	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00265/AM18/	RLA File :05/24/040/00438/AM18/	Lic.No/Date:0510405033 21.12.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Noida for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 12.04.2018.

87	**Case No.:30/21/84-ALC3/2017**	Party Name:RICHA & CO	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Approved**
	HQ File :01/84/050/00267/AM18/	RLA File :05/24/040/00467/AM18/	Lic.No/Date:0510405034 21.12.2017	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms in respect of the above Advance Authorisation as per amendment sheet dated 04.01.2018 as applied for as per CAD for following export items:

Sl. No.	Export Item Name	Qty (in number)	Import Item Name	Qty(in Sqm)
1	LADIES ROMPER MADE OF 100% RAYON PRINTED WOVEN FABRIC GSM 115+/- 10% STYLE NO. 159D0172	3820.000	100% RAYON PRINTED WOVEN FABRIC GSM 115+/- 10%	8289.000
2	LADIES TROUSER MADE OF 65% MODAL 35% POLYESTER DYED KNITTED FABRIC GSM 160+/- 10% STYLE NO. RK385811MI	2600.000	65% MODAL 35% POLYESTER DYED KNITTED FABRIC GSM 160+/- 10%	1092.000
3	LADIES TOP MADE OF 97% MODAL 3% SPANDEX DYED KNITTED FABRIC GSM 200+/- 10% STYLE NO. CN383089MI, CN383089MP	2025.000	97% MODAL 3% SPANDEX DYED KNITTED FABRIC GSM 200+/- 10%	1114.000

GSM should match in import and export.
RA may take suitable consequential action subject to other usual condition.

88	**Case No.:39/21/84-ALC3/2017**	Party Name:GAURAV INTERNATIONAL	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Approved**
	HQ File :01/84/050/00276/AM18/	RLA File :05/23/040/00368/AM18/	Lic.No/Date:0510405018 21.12.2017	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms in respect of the above Advance Authorisation and Licence Amendment sheet dated 07.02.2018 as applied for as per CAD for export product Ladies Top- Style No.461995, WTP121061 and WTP121062, WTP121063, WTP121064. GSM should match in import and export.

RA may take suitable consequential action subject to other usual condition.

89	**Case No.:27/21/84-ALC3/2017**	Party Name:PINNACLE CLOTHING CO	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Approved**
	HQ File :01/84/050/00264/AM18/	RLA File :05/24/040/00469/AM18/	Lic.No/Date:0510405100 26.12.2017	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms in respect of the above Advance Authorisation as applied for as per CAD for Style No.49618. GSM should match in import and export.
RA may take suitable consequential action subject to other usual condition.

90	**Case No.:56/21/84-ALC3/2017**	Party Name:MICROFIBER CORP.PRIVATE LIMITED	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00293/AM18/	RLA File :03/95/040/00773/AM18/	Lic.No/Date:0310818021 26.12.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 12.04.2018.

91	**Case No.:40/21/84-ALC3/2017**	Party Name:GAURAV INTERNATIONAL	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Approved**
	HQ File :01/84/050/00277/AM18/	RLA File :05/23/040/00370/AM18/	Lic.No/Date:0510405118 27.12.2017	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms in respect of the above Advance Authorisation as applied for as per CAD for Export Product Ladies Top-Style Nos.469549, 469552, 459550. GSM should match in import and export.
RA may take suitable consequential action subject to other usual condition.

92	**Case No.:46/21/84-ALC3/2017**	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00283/AM18/	RLA File :02/24/040/00157/AM18/	Lic.No/Date:0210208087 27.12.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that case needs further examination accordingly, decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 12.04.2018.

93	**Case No.:29/21/84-ALC3/2017**	Party Name:PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00266/AM18/	RLA File :05/24/040/00470/AM18/	Lic.No/Date:0510405133 28.12.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that case needs further examination accordingly, decided to discuss the case in the next Norms

	Committee meeting. The case stands deferred for re-listing on 12.04.2018.

94	**Case No.:43/21/84-ALC3/2017**	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Approved**
	HQ File :01/84/050/00280/AM18/	RLA File :35/24/040/00025/AM18/	Lic.No/Date:3510045265 29.12.2017	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms in respect of the above Advance Authorisation as per DIPP comments vide F.No.7/13/2018-TSW dated 01.03.2018 as under :

The firm has requested for wastage @4% for Polyester Filament Yarn and 5% wastage for Polyester Staple Fibre which is acceptable for the manufacture of the export product Polyester /Polyester Corespun Yarn/Sewing thread (55/45) made out of 55% Polyester Filament Yarn+45% Polyester Staple Fibre blend. Accordingly following norms are approved:

Item of Export	**Quantity**	**Item of Import**	**Quantity (Kgs)**
1.Polyester /Polyester Corespun Yarn/Sewing thread (55/45) made out of 55% Polyester Filament Yarn+45% Polyester Staple Fibre blend	160000.0Kg	1. Polyester Filament Yarn	91520.00
		2. Polyester Staple Fibre	75600.00

RA may take suitable consequential action subject to other usual condition.

95	**Case No.:15/25/84-ALC3/2017**	Party Name:HRITIK EXIM	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00367/AM18/	RLA File :26/24/040/00032/AM18/	Lic.No/Date:2610012826 29.12.2017	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that case needs further examination accordingly, decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 12.04.2018.

96	**Case No.:25/21/84-ALC3/2017**	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00262/AM18/	RLA File :02/24/040/00153/AM18/	Lic.No/Date:0210208094 01.01.2018	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that case needs further examination accordingly, decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 12.04.2018.

97	**Case No.:32/21/84-ALC3/2017**	Party Name:RICHA & CO	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00269/AM18/	RLA File :05/24/040/00478/AM18/	Lic.No/Date:0510405181 01.01.2018	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms in respect of the above Advance Authorisation as applied for as per CAD s under :

Sl.No.	Export Item Name.	Qty (in number)	Import Item Name	Qty
1	**71/0-** LADIES TUNIC MADE OF 100% POLYESTER DYED WOVEN FABRIC GSM 120+/- 10% , STYLE NO. 100015897	1165.000	100% POLYESTER DYED WOVEN FABRIC GSM 120+/- 10%	2703.000 SQM
2	**71/0-** LADIES TUNIC MADE OF 100% LINEN BLEACHED EMBROIDERY WOVEN FABRIC GSM 160+/- 10% , STYLE NO. 100015906M	1460.000	100% LINEN BLEACHED EMBROIDERY WOVEN FABRIC GSM 160+/- 10%	562.000Kg
3	**71/0-** LADIES TUNIC MADE OF 100% LINEN DYED EMBROIDERY WOVEN FABRIC GSM 160+/- 10% , STYLE NO. 100015906M	600.000	100% LINEN DYED EMBROIDERY WOVEN FABRIC GSM 160+/- 10%	250.000Kg
4	**71/0-** LADIES ROMPER MADE OF 100% POLYESTER BLEACHED WOVEN FABRIC GSM 135+/- 10% , STYLE NO. 9BE7397440, 9EE7397440, 9BE7427440, 9EE7427440	2030.000	100% POLYESTER BLEACHED WOVEN FABRIC GSM 135+/- 10%	6801.000Sqm
5	**71/0-** LADIES KIMONO MADE OF 100% POLYESTER BLEACHED WOVEN FABRIC GSM 90+/- 10% , STYLE NO. 9BC7421054, 9EC7421054, 9BC7391054, 9EC7391054	1850.000	100% POLYESTER BLEACHED WOVEN FABRIC GSM 90+/- 10%	6124.000

GSM should match in import and export.
RA may take suitable consequential action subject to other usual condition.

	Case No.:35/21/84-ALC3/2017	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
98	HQ File :01/84/050/00272/AM18/	RLA File :05/24/040/00482/AM18/	Lic.No/Date:0510405182 01.01.2018	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that case needs further examination accordingly, decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 12.04.2018.

99	**Case No.:41/21/84-ALC3/2017**	Party Name:GAURAV INTERNATIONAL	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Approved**
	HQ File :01/84/050/00278/AM18/	RLA File :05/23/040/00380/AM18/	Lic.No/Date:0510405180 01.01.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms in respect of the above Advance Authorisation as per amendment sheet dated 23.01.2018 as applied for as per CAD for Ladies Skirt Style No.468577, 469059, 469060 and Ladies Blouse Style No.468790, 470259 . GSM should match in import and export.
RA may take suitable consequential action subject to other usual condition.

100	**Case No.:33/21/84-ALC3/2017**	Party Name:PINNACLE CLOTHING CO	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Approved**
	HQ File :01/84/050/00270/AM18/	RLA File :05/24/040/00484/AM18/	Lic.No/Date:0510405186 02.01.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms in respect of the above Advance Authorisation as applied for as per CAD for Style No.49895, 48576. GSM should match in import and export.
RA may take suitable consequential action subject to other usual condition.

101	**Case No.:34/21/84-ALC3/2017**	Party Name:PINNACLE CLOTHING CO	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Approved**
	HQ File :01/84/050/00271/AM18/	RLA File :05/24/040/00485/AM18/	Lic.No/Date:0510405187 02.01.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms in respect of the above Advance Authorisation as applied for as per CAD for Style No.49841. GSM should match in import and export.
RA may take suitable consequential action subject to other usual condition.

102	**Case No.:31/21/84-ALC3/2017**	Party Name:RICHA & CO	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Approved**
	HQ File :01/84/050/00268/AM18/	RLA File :05/24/040/00487/AM18/	Lic.No/Date:0510405218 03.01.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms in respect of the above Advance Authorisation as applied for as per CAD for export details as under :

Sl. No.	Export Item Name.	Qty (in Number)	Import Item Name.	Qty (in Number)
1	**71/0-** LADIES TROUSER MADE OF 55% LINEN 45% COTTON DYED WOVEN FABRIC GSM 165+/-10% STYLE NO 9BE1963107 , 9EE1963107 , 9BA1393106 , 9EE1393106	7890.000	55% LINEN 45% COTTON DYED WOVEN FABRIC GSM 165+/-10%	20041.000

2	**71/0-** LADIES TROUSER MADE OF 55% LINEN 45% COTTON BLEACHED WOVEN FABRIC GSM 165+/-10% STYLE NO 9BE1963107 , 9EE1963107 , 9BA139106 , 9EA1393106	3676.000	55% LINEN 45% COTTON BLEACHED WOVEN FABRIC GSM 165+/-10%	9374.000
3	**71/0-** LADIES TROUSER MADE OF 55% LINEN 45% COTTON DYED WOVEN FABRIC GSM 165+/-10% STYLE NO 9BA1673106 , 9EA1673106	5220.000	55% LINEN 45% COTTON DYED WOVEN FABRIC GSM 165+/-10%	15921.000
4	**71/0-** LADIES TROUSER MADE OF 55% LINEN 45% COTTON BLEACHED WOVEN FABRIC GSM 165+/-10% STYLE NO 9BA1393107 , 9EA1393107 , 9BA1673106 , 9EA1673106	4500.000	55% LINEN 45% COTTON BLEACHED WOVEN FABRIC GSM 165+/-10%	12600.000
5	**71/0-** LADIES TOP MADE OF 55% LINEN 45% COTTON DYED WOVEN FABRIC GSM 128+/-10% STYLE NO 9BD1308163 , 9ED1308163 , 9BA1408163 , 9EA1408163 , 9BD1778163 , 9ED1778163	6320.000	55% LINEN 45% COTTON DYED WOVEN FABRIC GSM 128+/-10%	18391.000

GSM should match in import and export.
RA may take suitable consequential action subject to other usual condition.

103	**Case No.:37/21/84-ALC3/2017**	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status : Deferred**
	HQ File :01/84/050/00274/AM18/	RLA File :05/24/040/00489/AM18/	Lic.No/Date:0510405216 03.01.2018	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that case needs further examination accordingly, decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 12.04.2018.

104	**Case No.:42/21/84-ALC3/2017**	Party Name:GAURAV INTERNATIONAL	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Approved**
	HQ File :01/84/050/00279/AM18/	RLA File :05/23/040/00383/AM18/	Lic.No/Date:0510405214 03.01.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms in respect of the above Advance Authorisation as applied for as per CAD for Style No. 468633, 468806, 468802. GSM should match in import and export.
RA may take suitable consequential action subject to other usual condition.

105	**Case No.:36/21/84-ALC3/2017**	Party Name:RADNIK EXPORTS	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Approved**
	HQ File :01/84/050/00273/AM18/	RLA File :05/24/040/00491/AM18/	Lic.No/Date:0510405233 04.01.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms in respect of the above Advance Authorisation as applied for as per CAD for Style No.#CONGO. GSM should match in import and export.
RA may take suitable consequential action subject to other usual condition.

106	**Case No.:19/25/84-ALC3/2017**	Party Name:STRAWBERRY STUDIO EXPORTS PVT LTD	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status: Deferred**
	HQ File :01/84/050/00371/AM18/	RLA File :05/24/040/00542/AM18/	Lic.No/Date:0510405481 31.01.2018	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that case needs further examination accordingly, decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 12.04.2018.

107	**Case No.:20/25/84-ALC3/2017**	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status: Deferred**
	HQ File :01/84/050/00372/AM18/	RLA File :05/24/040/00520/AM18/	Lic.No/Date:0510405479 31.01.2018	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 12.04.2018.

108	**Case No.:24/25/84-ALC3/2017**	Party Name:RICHA & CO	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Approved**
	HQ File :01/84/050/00376/AM18/	RLA File :05/24/040/00539/AM18/	Lic.No/Date:0510405480 31.01.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms in respect of the above Advance Authorisation as applied for as per CAD as under :

Sl. No.	Export Item Name.	Qty in number	Import Item	Qty in SQM
1	LADIES TOP MADE OF 100% POLYESTER DYED WOVEN FABRIC GSM 82+/-10% STYLE NO 100026563 , 100026563P , 100026563W	14300.000	100% POLYESTER DYED WOVEN FABRIC GSM 82+/-10%	36179.000
2	LADIES TOP 100% POLYESTER BLEACHED WOVEN FARBIC GSM 82+/-10%	7400.000	100% POLYESTER BLEACHED WOVEN FABRIC GSM 82+/-	18204.000

	STYLE NO 100026563 , 100026563P , 100026563W		10%	
3	LADIES TROUSER MADE OF 55% LINEN 45% COTTON DYED WOVEN FABRIC GSM 165+/-10% STYLE NO 9BA1963106 , 9EA1963106	4450.000	55% LINEN 45% COTTON DYED WOVEN FABRIC GSM 165+/-10%	12149.000
4	LADIES TROUSER MADE OF 55% LINEN 45% COTTON BLEACHED WOVEN FABRIC GSM 165+/-10% STYLE NO 9BA1963106 , 9EA1963106	2550.000	55% LINEN 45% COTTON BLEACHED WOVEN FABRIC GSM 165+/-10%	6962.000
5	LADIES TROUSER MADE OF 52% LINEN 48% RAYON DYED WOVEN FABRIC GSM 163+/-10% STYLE NO MA20017 , MA20017W	2350.000	52% LINEN 48% RAYON DYED WOVEN FABRIC GSM 163+/-10%	7003.000

GSM should match in import and export.
RA may take suitable consequential action subject to other usual condition.

109	**Case No.:6/25/84-ALC3/2017**	Party Name:JAGGA FOOTWEAR (P) LTD.	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status: Deferred**
	HQ File :01/84/050/00358/AM18/	RLA File :05/23/040/00434/AM18/	Lic.No/Date:0510405512 02.02.2018	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 12.04.2018.

110	**Case No.:10/25/84-ALC3/2017**	Party Name:REAL KNIT FASHION	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status: Deferred**
	HQ File :01/84/050/00362/AM18/	RLA File :32/24/040/00046/AM18/	Lic.No/Date:3210078387 02.02.2018	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 12.04.2018.

111	**Case No.:21/25/84-ALC3/2017**	Party Name:RICHA & CO	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Approved**
	HQ File :01/84/050/00373/AM18/	RLA File :05/24/040/00549/AM18/	Lic.No/Date:0510405526 05.02.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms in respect of the above Advance Authorisation as applied for as per CAD for Ladies Top Style Nos. 100001962M, 100018380M, 10008380W. GSM should match in import and export.
RA may take suitable consequential action subject to other usual condition.

112	**Case No.:22/25/84-ALC3/2017**	Party Name:RICHA & CO	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Approved**
	HQ File :01/84/050/00374/AM18/	RLA File :05/24/040/00550/AM18/	Lic.No/Date:0510405527 05.02.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms in respect of the above Advance Authorisation as applied for as per CAD for ladies Top Style No.9BD726W091, 9ED726W091. GSM should match in import and export. RA may take suitable consequential action subject to other usual condition.

113	**Case No.:7/25/84-ALC3/2017**	Party Name:HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status: Deferred**
	HQ File :01/84/050/00359/AM18/	RLA File :05/23/040/00413/AM18/	Lic.No/Date:0510405540 06.02.2018	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case has referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 12.04.2018.

113	**Case No.:8/25/84-ALC3/2017**	Party Name:BASANT INDIA INC	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status: Deferred**
	HQ File :01/84/050/00360/AM18/	RLA File :05/23/040/00436/AM18/	Lic.No/Date:0510405542 06.02.2018	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 12.04.2018.

115	**Case No.:17/25/84-ALC3/2017**	Party Name:RADNIK EXPORTS	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status: Deferred**
	HQ File :01/84/050/00369/AM18/	RLA File :05/24/040/00561/AM18/	Lic.No/Date:0510405571 07.02.2018	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 12.04.2018.

116	**Case No.:18/25/84-ALC3/2017**	Party Name:SAI INTERNATIONAL	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status: Deferred**
	HQ File :01/84/050/00370/AM18/	RLA File :05/24/040/00548/AM18/	Lic.No/Date:0510405557 07.02.2018	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case has referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 12.04.2018.

	Case No.:23/25/84-ALC3/2017	Party Name:RICHA & CO	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status: Deferred**
117	HQ File :01/84/050/00375/AM18/	RLA File :05/24/040/00546/AM18/	Lic.No/Date:0510405552 07.02.2018	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the sample export product. The case stands deferred for re-listing on 12.04.2018.

	Case No.:25/25/84-ALC3/2017	Party Name:R. K. HANDLOOM ACCESSORIES PRIVATE LIMITED	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status: Deferred**
119	HQ File :01/84/050/00377/AM18/	RLA File :05/24/040/00560/AM18/	Lic.No/Date:0510405590 08.02.2018	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the sample export product. The case stands deferred for re-listing on 12.04.2018.

	Case No.:30/25/84-ALC3/2017	Party Name:C.L. INTERNATIONAL	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status: Deferred**
119	HQ File :01/84/050/00382/AM18/	RLA File :05/23/040/00439/AM18/	Lic.No/Date:0510405584 08.02.2018	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case has referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 12.04.2018.

	Case No.:3/25/84-ALC3/2017	Party Name:A.M.VINYL PVT.LTD.,	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status: Deferred**
120	HQ File :01/84/050/00355/AM18/	RLA File :05/23/040/00357/AM18/	Lic.No/Date:0510405598 09.02.2018	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case has referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 12.04.2018.

	Case No.:4/25/84-ALC3/2017	Party Name:A.M.VINYL PVT.LTD.,	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status: Deferred**
121	HQ File :01/84/050/00356/AM18/	RLA File :05/23/040/00358/AM18/	Lic.No/Date:0510405599 09.02.2018	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case has referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 12.04.2018.

122	**Case No.:11/25/84-ALC3/2017**	Party Name:BROS INDIA GROUP	Meet No/Date:25/84-ALC3/2017	**Status: Deferred**

			15.03.2018	
	HQ File :01/84/050/00363/AM18/	RLA File :10/24/040/00056/AM18/	Lic.No/Date:1010059886 09.02.2018	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case has referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 12.04.2018.

	Case No.:26/25/84-ALC3/2017	Party Name:RADNIK EXPORTS	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status: Deferred**
123	HQ File :01/84/050/00378/AM18/	RLA File :05/24/040/00566/AM18/	Lic.No/Date:0510405603 09.02.2018	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish CAD, Sample, Measurement chart for Style No. 1003746 and defer the case. The case stands deferred for re-listing on 12.04.2018.

	Case No.:16/25/84-ALC3/2017	Party Name:GAURAV INTERNATIONAL	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status: Deferred**
124	HQ File :01/84/050/00368/AM18/	RLA File :05/23/040/00447/AM18/	Lic.No/Date:0510405617 12.02.2018	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 12.04.2018.

	Case No.:28/25/84-ALC3/2017	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status: Deferred**
125	HQ File :01/84/050/00380/AM18/	RLA File :05/24/040/00565/AM18/	Lic.No/Date:0510405620 12.02.2018	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 12.04.2018.

	Case No.:27/25/84-ALC3/2017	Party Name:MAGNOLIA MARTINIQUE CLOTHING PRIVATE LIMITED	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status: Deferred**
126	HQ File :01/84/050/00379/AM18/	RLA File :05/24/040/00580/AM18/	Lic.No/Date:0510405640 13.02.2018	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 12.04.2018.

127	**Case No.:12/25/84-ALC3/2017**	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Approved**

HQ File :01/84/050/00364/AM18/	RLA File :05/24/040/00583/AM18/	Lic.No/Date:0510405651 16.02.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 12.04.2018.

128	**Case No.:13/25/84-ALC3/2017**	Party Name:RADNIK EXPORTS	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Approved**
	HQ File :01/84/050/00365/AM18/	RLA File :05/24/040/00588/AM18/	Lic.No/Date:0510405668 16.02.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms in respect of the above Advance Authorisation as applied for as per CAD for Style # P2LOLA SKIRT. GSM should match in import and export.
RA may take suitable consequential action subject to other usual condition.

129	**Case No.:14/25/84-ALC3/2017**	Party Name:RADNIK EXPORTS	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Approved**
	HQ File :01/84/050/00366/AM18/	RLA File :05/24/040/00585/AM18/	Lic.No/Date:0510405667 16.02.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms in respect of the above Advance Authorisation as applied for as per CAD for Style # LACE KAFTAN. GSM should match in import and export.
RA may take suitable consequential action subject to other usual condition.

130	**Case No.:9/25/84-ALC3/2017**	Party Name:PEE AAA IMPEX,	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status: Deferred**
	HQ File :01/84/050/00361/AM18/	RLA File :32/24/040/00052/AM18/	Lic.No/Date:3210078408 20.02.2018	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 12.04.2018.

131	**Case No.:31/25/84-ALC3/2017**	Party Name:KERALA BALERS PRIVATE LIMITED	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status: Deferred**
	HQ File :01/84/050/00383/AM18/	RLA File :10/24/040/00064/AM18/	Lic.No/Date:1010059893 21.02.2018	Defer Date: 12.04.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 12.04.2018.

132	**Case No.:2/25/84-ALC3/2017**	Party Name:AMBIKA COTTON MILLS LIMITED,	Meet No/Date:25/84-ALC3/2017 15.03.2018	**Status: Deferred**

HQ File :01/84/050/00354/AM18/	RLA File :32/24/040/00053/AM18/	Lic.No/Date:3210078412 22.02.2018	Defer Date: 12.04.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 12.04.2018.			

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133.

Case No. 441	M/s. Loyal Textile Mills Pvt. Ltd.
NC M.No.25/84 AM-18 dt.15.03.2018	F.No. 01/84/050/022/AM12/DES-V RA F.No.05/24/040/00509/AM16
Modification of norms for the Advance Authorisation No. 3510033691 dated 27.04.2011 – enhancement in chemicals allowed by Norms Committee.	
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm attended the hearing on in similar case and asked the firm to submit details of raw material linking with wastage claimed for chemical an dyes. NC decided to await the reply of the firm. The case stands deferred for re-listing on 12.04.2018.	

134.

Case No. 442	M/s Pinnacle Clothing Co.
NC M.No.25/84 AM-18 dt.15.03.2018	F.No. 01/84/050/00434/AM17/ RA F.No.05/24/040/00466/AM17/
Request for fixation of norms against advance license No. 0510400973 dt.28.12.2016	
Decision : Committee considered the case as per agenda alongwith other relevant papers and heard representative firm appeared in personal hearing and examined the CAD and documents produced by the party. Committee, after due deliberation decided to ratify the norms for the above advance authorization as applied for as per CAD for Style No.74024. GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions.	

135.

Case No. 443	M/s Pinnacle Clothing Co.
NC M.No.25/84 AM-18 dt.15.03.2018	F. No. 01/84/050/00533/AM17/ RA F.No.05/24/040/00529/AM17/
Request for fixation of norms against advance license No. 0510401344 dated 19.01.2017	
Decision : Committee considered the case as per agenda alongwith other relevant papers and heard representative firm appeared in personal hearing. Committee considered the CAD, shipping bill and other documents produced by the party. Committee, after due deliberation decided to ratify the norms for the above advance authorization as applied for as per for Style No.12369. GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions.	

136.

Case No. 444	M/s Pinnacle Clothing Co.
NC M.No.25/84 AM-18 dt.15.03.2018	F.No. 01/84/050/00529/AM17/ RA F.No.05/24/040/00530/AM17/
Request for fixation of norms against advance license No. 0510401345 dt.19.01.2017	
Decision : Committee considered the case as per agenda alongwith other relevant papers and heard representative firm appeared in personal hearing. Committee considered the CAD, shipping bill and other documents produced by the party. Committee, after due deliberation decided to ratify the norms for the above advance authorization as applied for as per CAD for Style No.12369. GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions.	

137.

Case No. 445	M/s Pinnacle Clothing Co.
NC M.No.21/84 AM-18 dt.18.01-2018 actually held on 01.02.2018	HQ File :01/84/050/00069/AM16/ RLA File :05/24/040/00020/AM16/
Amendment in ratified norms against Advance Authorization No.0510393963 dt.24.04.2015.	
Decision : Committee considered the case as per agenda alongwith other relevant papers and heard representative firm appeared in personal hearing. Committee considered the CAD, shipping bill and other documents produced by the party. Committee, after due deliberation decided to modify the norms for the above advance authorization from 2.95 SQM to 3.30 SQM per piece as applied for as per CAD for Style No.60925. GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual conditions.	

138.

Case No. 446	M/s Shahi Exports Pvt.Ltd.
NC M.No.25/84 AM-18 dt.15.03.2018	F.No.01/84/162/00281/AM18/DES-V
Prior fixation of adhoc norms for export of Gents Jacket with Hood made of 100% Polyester knitted other pile Fabric Assembled in layered with 100%Polyester Woven Fabric GSM-310 with 100% Polyester Dyed Woven Fabric GSM-119 with 100% Polyester Dyed Knitted Fabric GSM-119 with 100% Polyester Dyed Knitted Fabric GSM-80 and 100% Polyester Non Woven sew in Interlining GSM-36 (Tolerance + or– 10%) (Style No WM6045)) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 05.03.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

139.

Case No. 447	M/s Shahi Exports Pvt. Ltd.
NC M.No.25/84 AM-18 dt.15.03.2018	F.No.01/84/162/00282/AM18/DES-V
Prior fixation of adhoc norms for export of Boys Jacket with Hood made of 100% Polyester knitted other pile Fabric Assembled in layered with 100% Polyester Woven Fabric GSM-294 with 100%	

Polyester Dyed Woven Fabric GSM-102 with 100% Polyester Dyed Knitted Fleece Fabric GSM-113 and 100% Polyester Non Woven sew in Interlining GSM-36 (Tolerance + or– 10%) (Style No WB1034) under special advance license scheme under para 4.04(a)1 FTP 2015-20.
Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 01.03.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

140.

Case No. 448	M/s Shahi Exports Pvt.Ltd.
NC M.No.25/84 AM-18 dt.15.03.2018	F.No.01/84/162/00283/AM18/DES-V
Prior fixation of adhoc norms for export of Girls Jacket with Hood made of 100% Polyester knitted other pile Fabric Assembled in layered with 100% Polyester Woven Fabric GSM-294 with 100% Polyester Dyed Woven Fabric GSM-102 with 100% Polyester Dyed Knitted Fleece Fabric GSM-113 and 100% Polyester Non Woven sew in Interlining GSM-36 (Tolerance + or– 10%) (Style No WG1117) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 01.03.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

141.

Case No. 449	M/s Shahi Exports Pvt.Ltd.
NC M.No.25/84 AM-18 dt.15.03.2018	F.No.01/84/162/00284/AM18/DES-V
Prior fixation of adhoc norms for export of Gents Jacket made of 86% Cotton 14% Polyester Dyed Woven Fabric GSM-245 with 100% Polyester Fleece Knitted Fabric GSM-135 and 100% Polyester Non Woven Sew in Interlining GSM-36 (Tolerance + or– 10%) (Style No AM0458) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 05.03.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

142.

Case No. 450	M/s Shahi Exports Pvt.Ltd.
NC M.No.25/84 AM-18 dt.15.03.2018	F.No.01/84/162/00285/AM18/DES-V

Prior fixation of adhoc norms for export of Girls Jacket made of 100% Polyester Knitted other pile Fabric Assembled in Layered with 100% Polyester Woven Fabric GSM-310 with 100% Polyester Dyed Woven Fabric GSM-119 and 100% Polyester Non Woven Fusible Interlining GSM-36 (Tolerance + or– 10%) (Style No XG0044) under special advance license scheme under para 4.04(a)1 FTP 2015-20.
Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 06.03.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

143.

Case No. 451	M/s Shahi Exports Pvt.Ltd.
NC M.No.25/84 AM-18 dt.15.03.2018	F.No.01/84/162/00286/AM18/DES-V
Prior fixation of adhoc norms for export of Ladies Jacket with Hood made of 100% Polyester Bonded Knitted Dyed Fabric GSM-420 (Face:100% Polyester Knitted Dyed Fabric & Back:100% Polyester knitted Dyed Fabric) with 100% Polyester Dyed Woven Fabric GSM 75 and 100%Polyester Non Woven Sew in Interlining GSM-36 (Tolerance + or– 10%) (Style No AL1238) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 06.03.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

144.

Case No. 452	M/s Orient Craft. Ltd.
NC M.No.25/84 AM-18 dt.15.03.2018	F.No.01/84/162/00287/AM18/DES-V
Prior fixation of adhoc norms for export of Ladies Blouse made out of 100% Lyocell Woven (Yarn of different color GSM 203 (+or-10% (Style No 355768/457077 under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Orient Craft Ltd. vide their letter dated 07.03.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

145.

Case No. 453	M/s Shahi Exports Pvt.Ltd.
NC M.No.25/84 AM-18 dt.15.03.2018	F.No.01/84/162/00288/AM18/DES-V

Prior fixation of adhoc norms for export of Girls Jacket made of 100% Polyester Knitted other pile Fabric Assembled in layered with100% Woven Fabric GSM 310 with100% Polyester Dyed Woven Fabric GSM-119 and100% Polyester Non Woven Fusible interlining GSM-36 (Tolerance + or– 10%) (Style No XG0044) under special advance license scheme under para 4.04(a)1 FTP 2015-20.
Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 09.03.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

146.

Case No. 454	M/s Shahi Exports Pvt.Ltd.
NC M.No.25/84 AM-18 dt.15.03.2018	F.No.01/84/162/00289/AM18/DES-V
Prior fixation of adhoc norms for export of Girls Jump Suits made of 100% Nylon Dyed Pu Coated Woven Fabric GSM- 105 with100% Polyester Dyed Woven Fabric GSM-255 and100% Polyester Dyed Fleece Knitted Fabric GSM-250 (Tolerance + or– 10%) (Style No SY1092) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 09.03.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

147.

Case No. 455	M/s Shahi Exports Pvt.Ltd.
NC M.No.25/84 AM-18 dt.15.03.2018	F.No.01/84/162/00290/AM18/DES-V
Prior fixation of adhoc norms for export of Girls Jacket with Hood made of 100% Nylon Printed Pu Coated Woven Fabric GSM- 114 with100% Polyester Fleece Knitted Fabric GSM-113 (Tolerance + or– 10%) (Style No SY1092) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 09.03.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

148.

Case No. 456	M/s Shahi Exports Pvt.Ltd.
NC M.No.25/84 AM-18 dt.15.03.2018	F.No.01/84/162/00291/AM18/DES-V
Prior fixation of adhoc norms for export of Gents Jacket with Hood made of 70% Cotton 30% Nylon	

Dyed Woven Fabric GSM- 124 with100% Nylon Dyed Woven Fabric GSM-67 and 100% Nylon Dyed Woven Fabric GSM-65 (Tolerance + or–10%) (Style No XM0419) under special advance license scheme under para 4.04(a)1 FTP 2015-20.
Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 12.03.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

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Case No. 457	M/s Shahi Exports Pvt. Ltd.
NC M.No.25/84 AM-18 dt.15.03.2018	F.No.01/84/162/00292/AM18/DES-V
Prior fixation of adhoc norms for export of Girls Dress (Style No.COLVEG-AP) Made of 100% Polyester Woven Dyed Fabric GSM 105 (Tolerance + or– 10%) Gents Half Sleeve Shirts (Style No 78C6433) Made of 100% Cotton Denim Fabric GSM-210 (Tolerance + or– 10%) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 12.03.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

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Case No. 458	M/s Concept Clothing
NC M.No.25/84 AM-18 dt.15.03.2018	F.No.01/84/050/00313/AM15/DES-V RA F.No.05/23/040/00373/AM15 dated 21.11.2014
Fixation of norms for the AA No0510392141 dated 25.11.2014 in respect of M/s Concept Clothing	
Decision: M/s Concept Clothing vide their letter dated 29.11.2017 have requested for fixation of norms for above AA. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for.GSM should match in import and export. RA concerned may take further necessary action subject to compliance of other usual condition.	